million No». per annum. No formal proposal for starting the factory in the joint iector has been received from the Corporation.

(c) Dees not arise.

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### INTERLINKING OF INDIA AND CEYLON THROUGH MICRO WAVE SYSTEM

\*101. SHRI PRANAB KUMAR MUKHERJEE : SHRI K. B. CHETTRI : DR. R. K. CHAKRABARTI : SARDAR AMJAD ALI :

Will the Minister of COMMUNICA-TIONS be pleased to state :

- (a) whether the Government of India to the Government of Ceylon to link count!ies with a micro wave and
- (b) if so, what has been the reaction of the Ceylonese Government thereto?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) Yes, Sir.

- (b) The proposal is presently under the consideration of the Government ot Ceylon.
- \*102. [Transferred to the 16th May, 1972\.

### JOINT SECTOR PROJECTS

\*J03. SHR LOKANATH MISRA:
SHRI CHANDRAMOULI
JAGARLAMUDI:
SHRI K. C. PANDA r
SHRI SUNDAR MANI PATEL:

Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

- (a) the names of the industrial concerns floated after 1st April, 1970, where the cost of project is Rs. 10 crores or more;
- (b) the number out of them which are in the joint lector; and
- (c) the criteria adopted by Government for deciding which of these projects should be in the joint sector?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUI. HAYUE CHOUDHURY): (a) to (c) A statement is laid on the Table of the House.

#### STATEMENT

- (a) Industrial concerns may be floated in respect of industries covered by the schedule the industries (Development & Regulation) Act and otherwise. Information regarding the fixed assets of individual undertakings for which licences/ letters of intent have been issued under the industries (Development & Regulation) Act is being maintained only from the year 1971. From the information available, it appears that no licence or letter of intent 'was issued during the year 1971 and up to 31-3-1972 to any company which was registered under the Companies Act, 1956 during the period 1-4-70 to 31-12-71, for a project involving fixed assets of Rs. 10 crores and above.
- (b) and (c) In view of the answer given at (a) above, the question does not arise.

## विड्ला सन्धुद्धों की फर्मों के संबंध में जांच ग्रायोग

\*104. श्रीमती लक्ष्मी कुमारी चूड़ावत: वया श्रीद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बिड्ला बन्धुओं की फर्मों के कार्यकरसा की जांच करने के लिये गठित जांच म्रायोग ने कार्य करना म्रारम्भ कर दिया है;
- (क) क्या संसद सदस्य श्री चन्द्रशेखर द्वारा लगाये गये झारोपों से संबंधित सभी कांगजात उपरोक्त झायोग के सुपुर्द कर दिये गये हैं; भीर
- (ग) इस आयोग द्वारा श्रपने कार्यको कब तक पूरा कर लिये जाने की संभावना है?

# ENQUIRY COMMISSION ON THB CONCERN OF BIRLA BROTHERS

\*104. SHR1MATI LAKSHMI KU-MARJ CHUNDAWAT: Will the Minister of INDUSTRIAL DEVELOPMENT be plased to state:

- (a) whether the enquiry Commission constituted to enquire into the working of the concerns of Birla Brothers has since started functioning;
- (b) whether all the papers relating to the allegation levelled by Shri Chandersh-ekhar, M.P. have been handed over to the above Commission; and
- (c) by when this commission is likely to complete its work?

श्री होगिक विकास मंत्री (श्री मोइनुल हक चौधरी): (क) ग्रौ होगिक लाइसेंस नीति जांच समिति की रिपोर्ट में उल्लिखित धनियमितताश्रों. चूकों या धनौचित्यों, के उदाहरसों, जिनके बारे में कहा जाता है कि इनसे बड़े भौ होगिक गृहों को लाभ हुग्रा है उनकी जांच करने श्रीर बिड़ला सार्थ समूहों के विकद्ध कुछ विजिष्ट ग्रारोपों की भी जांच करने के लिए भारत सरकार द्वारा नियुक्त किये गये बड़े-बड़े श्रीद्योगिक गृहों के जांच श्रायोग (सरकार श्रायोग) ने कार्य प्रारंभ कर दिया है।

- (ल) श्री चन्द्रशेखर, संसद सदस्य द्वारा लगाये गये धारोपों संबंधी जो कागजात विशेष श्रायुक्त के पास ये वे धायोग का कार्य प्रारम होते समय उसको दे दिए गए थे। तदनन्तर धायोग विभिन्न मंत्रालयों, विभागों श्रीर प्राधिकारियों से समय-समय पर फाइलें मांगता रहा था धीर मांगता रहा है धीर जब भी धावश्यक होता है ये फाइलें धायोग को दी आ रही हैं।
- (ग) आयोग का कायंकाल 18-2-1973 तक है और सामान्यतः आशा है कि इस अवधि के भीतर आयोग अपनी रिपोर्ट प्रस्तुत कर देगा।

t[THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): (a) The Commission of Inquiry on Large Industrial Houses (Sarkar Commission) appointed by the Government to enquire into instances of irregularities, lapes or improprieties referred to in the Report of the Industrial Licensing Policy Inquiry Committee which have allegedly taken place to the advantage of the Large Industrial Houses and also into certain specific allegation against the Birla Group of concerns, has started functioning;

(b) Such of the papers as were with the special Commissioner regarding allegations made by Shri Chandrasekhar. MP, had been handed over to the Commission at the time of commencement of its work. Subsequently, the Commission had and has been requisitioning files from time to time from vnrious Ministries, Departments

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and authorities and these are being supplied as and when required.

(c) The Commission's tenure is up to 18-2-1973 within which period it is normally expected to submit its report.]

### SHALL SCALE PLASTIC INDUSUTRIES

- \*105 SHRI A. G. KULKARNI : Will the Minister of INDUSTRIAL DEVE-LOPMENT be pleased to state :
- (a) whether it is a fact that small scale plastic industries have lately been facing prospects of closure for want of basic raw materials like PVC Resin, low and high density polyethene; and if so, the present \*stimated requirement and availability of these raw materials for small industries;
- (b) whether PVC Resin manufactured in India by large scale industries, is mostly consumed by large scale industrial units to the detriment of the smaller units; and
- (c) whether Government propose to meet the requirements of the small units in the country by allocating a specified percentage of these raw materials for them or by importing the same; and if so. the details of the proposal?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): (a) to (c) A statement is laid on the Table of the House

### STATEMENT

(a) There is at present, no representation regarding shortage of P.V.C. Resine. However, there have been representationabout the shortage of low and high density polyethelene. Detailed information in regard to the requirements of these materials for the small scale sector is being collected from, the State Directors of Industries, i

- (b) There is no distribution control on P.V.C. re»ins. The large scale manufacturers of P. V. C. Resins utilise only a certain percentage of their production for captive consumption. They distribute their production according to past off-take ^ to various consumers. The quantity of P.V.C. Resins retained for captive consumption by manufacture of Resins has not increased.
- (c) There is no proposal as at present to allocate raw materials to the small scale units on a percentage basis. In respect of low density polyethelene the Ministry of Petroleum and Chemicals have asked the State Trading Corporation to import 3000 tonnes from Rupee payment areas. In addition, during the year 1972-73, provision has been made to allow import of this item to actual users to the extent of 25% of their entitlement. Since shortage of high density polyethelene. was due to temporary shutdown of the production unit, which has since re-opened no long term measure is required to be taken.

### MANUFACTURE or SCOOTERS

\*106 SHRI DHARAM CHAND JAIN : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

- (a) the number of orders for scooters pending as on 31st December, 1969, 31st December, 1970, and 31st December, 1971, make-wise; and
- (b) the total number of scooters manufactured, make-wise, during the years 1969-70 and 1970-71 and the installed capacity of the manufacturing units?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): (a) and (b) A statement is laid on the Table of the House.